PROGRAMME FOR INTERNSHIP FOR LL.B./LL.M./ RESEARCH STUDENTS

The National Green Tribunal provides opportunities by holding Summer Internship Program (March, April, May and July) Winter Internship Program (November, December and January) Internship Program.

The Program is open for students pursuing studies in Law from recognized Colleges/Law Schools/ Universities in India.

GUIDELINES OF THE PROGRAMME

1. Duration of Internship will be 4 Weeks ordinarily.

2. The National Green Tribunal pays no remuneration/expenses.

3. The interested law students pursuing studies three-year and five-year law degree course) at any recognized College/Law School/University may send their applications in the enclosed format, by 1st February (in case of Summer Internship Programme) and by 1st October (in case of Winter Internship Programme).

4. These applications may be sent either by post courier or by hand or through online to reach the office of the Registrar General, National Green Tribunal (Principal Bench), Faridkot House, Copernicus Marg, New Delhi- 110001. Applications can also be mailed at rg.ntg@nic.in. Application received after the last date shall not be considered and no correspondence will be entertained in this regard. Incomplete application will not be entertained. Internship is a fulltime programme and hence, interns are required to adhere to the scheduled working hours of the NGT.
5. All these applications will be scrutinized and the actual offer will be sent to the selected students subject to the availability of slot and approval of the Competent Authority. Maximum number of slots to be offered to the students shall be decided by the Competent Authority.

6. The students will have to produce a recommendation/no-objection letter from their Director or Head of Department, after receiving intimation from this office. A guide will be assigned to each intern for their study during internship.

7. Interns will be required to present a research paper on a selected topic at the end of their study and also undergo other studies assigned and prepare notes on it and submit to the concerned officer for evaluation and suggestions, if any, by the Tribunal. It will remain as intellectual property of the Tribunal and interns cannot use it without prior approval of the Tribunal.

8. A certificate will be issued to the Intern at the end of her/his internship after evaluation of the research paper or assessment of the work done.

9. The internship may be discontinued anytime if the performance of the interns is not found satisfactory or the intern is absent without authorization of the guide.

Dr. Sukhda Pritam
Deputy Registrar

13-5-19
### Format of Application

<table>
<thead>
<tr>
<th>Name</th>
<th>Address for correspondence</th>
<th>E-mail ID</th>
<th>Mobile No./Tel.No.</th>
<th>Date of Birth</th>
<th>Photo</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

**Educational Qualification starting from 1st year of Law course onwards:**

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of Board/University/Institute</th>
<th>Examination Passed</th>
<th>Year of Passing</th>
<th>Division obtained with percentage/grade in all semesters</th>
<th>Subjects</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Name of the Institute; semester of the Course presently pursuing and its duration:

Period during which internship required:

Names of the Director and Head of Department of the present Institute with telephone numbers and fax/e-mail:

Indicate the proposed topic of research during internship with a brief note on specific aspects relating thereto:

Place

Date

(Student’s Signature)